# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

| INDEX                               | O.A/T.A No.O.A. 229/2007   |
|-------------------------------------|--|
|                                     | O.A/1.A NO.ZZ  |
|                                     | R.A/C.P No   |
|                                     | <u>E.P/M.A No</u>  |
| * 1h                                |  |
| . Orders Sheet                      |  |
| 2. Judgment/Order dtd.3.0: \$ 12057 |  |
| 3. Judgment & Order dtdF            | Received from H.C/Supreme Court  |
| 4. O.A. 229/2007                    | Pa / to / 8  |
|                                     |  |
| 5. E.P/M.P                          | Pgto   |
|                                     |  |
| 6. R.A/C.P                          | 1 8  |
| 7. w.s                              | Pgtoto   |
| 8. Rejoinder                        | Poto   |
|                                     | the state of the s |
| 9. Reply                            | Pgtoto   |
| 10. Any other Papers                | Pσto   |
| · ·                                 | <b>\</b>   |
| 11. Memo of Appearance              | \  |
| 12. Additional Affidavit            |  |
|                                     |  |
| 13. Written Arguments               |  |

14. Amendement Reply by Respondents.....

16. Counter Reply.....

15. Amendment Reply filed by the Applicant......

SECTION OFFICER (Judl.)

# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH:

## ORDERSSHEET

|      |   | •  |  |      |
|------|---|--|--|------|
|      | 1. Original Application   | No. 2  | 29/07  | k.   |
|      | 2. Mise Petition No.  |  |  |      |
|      | 3. Contempt Petition No.  | decision-marketings-results and make despirated that which |  |      |
|      | 4. Review Applicantion N  | 0.   |  |      |
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|      | Advecate for the Applica  | ents:- A.C.<br>P. Me                                       | Samma, S. Scribia<br>edhi, U.Samma, S. Tochele   | D an |
|      | Advocate for the Respond  |  | . adroculi   | ·    |
| ı    | Notes of the Registry   | Date   | Order of the Tribun  | al   |
| is d | his application is in form filed/C. F. for Rs. 50/- eposited vide IPO/BD lo. 2.2 6 0411.04 pated 28 Registrar  Registrar  And which are all received with | 130.8.07.  | Judgment delivered in op Kept in separate sheets. App tion is disposed of. No costs  Vice-Chairm | an   |

A. .

#### CENTRAL ADMINISTRATIVE TRIBUNAL:: GUWAHATI BENCH.

(0.A. No 229 of 2007)

DATE OF DECISION 30.8.2007.

Mr.Dwijendra Nath Das

APPLICANT/S

ADVOCATEFOR THE

Mr.A.C.Sarma

APPLICANT(S)

VERSUS-

Union of India & Ors.

RESPONDENT(S)

Dr.J.L.Sarkar, Railway counsel

ADVOCATE FOR THE RESPONDENT(S)

**CORAM** 

HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

1. Whether Reporters of local papers may be allowed to see the judgments?

2. To be referred to the Reporter or not?

M

3. Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench & other Benches?

4. Whether their Lordships wish to see the fair copy of the Judgment?

Judgment delivered by Hon'ble Vice-Chairman

May

#### CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application .No.229 of 2007.

Date of Order: This the 30th Day of August, 2007.

#### HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

Sri . Dwijendra Nath Das, S/O Late Harmohan Das Resident of Quarter No.704/B Type-I at New Guwahati Colony.

Applicant.

By Advocate Mr. A.C.Sarma Mr.S.Saikia, Mr.P.Medhi, Mr.U.Sarma, Mr.S.Talukdar

- Versus-
- 1. The Union of India, Represented by the Secretary, Railway Board, Ministry of Railway, New Delhi-110001.
- 2. The General Manager N.F.Railway, Maligaon Guwahati-11,Dist.Kamrup, Assam
- 3. The Chief Area Manager (CAM), N.F.Railway, Maligaon, Guwahati-11.Dist.Kamrup, Assam
- 4. The Divisional Personal Officer (DPO), N,F.Railway, Maligaon. Guwahati-11, Dist..Kamrup, Assam
- 5. The Senior Coaching Depot Officer N.F.Railway, Maligaon Guwahati-11, Dist.Kamrup, Assam

Respondents.

By Advocate Dr.J.L.Sarkar, Railway Standing Counsel.

#### ORDER (ORAL)

#### K.V.SACHIDANANDAN, V.C.

The applicant is working as a Sr. Technician in the N.F.Railway, New Guwahati, and residing at Quarter No.704/B Type –I with his family. Since allotment of the quarters. The Respondent No, 5 vide his order dated 2.9.05 cancelled the order of allotment of the applicant's

quarter alleging that a survey Committee appointed by the administration found that the applicant had sub-lated his quarters to some third party. He also submitted that he was not aware of any survey of his quarter and he prayed for review of the cancellation order. The Respondents authority did not pass any order disposing applicant representation but passed an order on 9.5.05 imposing damage rent to the tune of Rs. 1,07,135/- on the applicant without issuing any prior notice to the applicant nor giving any opportunity of hearing to the applicant. The applicant has drawn salary after recovery of the alleged damage rent in the months of July/ August Rs. 2725/- per month. Aggrieved by the certain action the applicant has filed this O.A.

- 2. I have heard Mr.A. C. Sarma learned counsel for the applicant and Dr.J.L.Sarkar learned counsel for the Railway. When the matter came up for hearing the learned counsel for the applicant has submitted that no notice was issued to him nor any opportunity was given to him to explain his case. His representation was not attended to. His appeal is also pending. He also submitted that he will be satisfied if direction is given to the 3<sup>rd</sup> respondents to dispose of the appeal within a time frame. Dr.J.L.Sarkar learned Railway standing counsel submitted that he has no objection in adopting such a proposal.
- 3. Accordingly, We direct the respondent No.3 or any other competent authority to consider the appeal of the applicant and pass a reasoned order on merit within a period of three weeks from the date of receipt of this order after giving opportunity to the applicant to explain his case in person and communicate the same to the applicant to explain his case in person and communicate the same to the

applicant forthwith. In the interest of Justice this Court further directs that impugned order for recovery will be kept in abeyance till disposal of his appeal.

O.A. is disposed of. At the admission stage itself. However, there shall be no order as to costs.

(K.V.SACHIDANANDAN) VICE-CHAIRMAN

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0A (mi 245 sols)

किन्द्रीय दशास्त्रीक अधिकरण Central Admicistrative Tribunal 2 0 AUD 2002 प्रवाहाटी क्यायपीठ Guivaheti Bench

DISTRICT: KAMRUP

THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH
AT GUWAHATI

(An application under Section 19 of the Administrative Tribunal Act, 1985)

O.A. NO.229 /2007

Sri Dwijendra Nath Das

..Applicant

-Versus-

The Union of India & Ors.

.....Respondents

#### <u>SYNOPSIS</u>

The applicant is at present working Technician Gr.II in Office of the Senior Section Engineer, Carriage and Wagon (C&W) B.G. N.F. Railway, Guwahati and residing at Quarter No. 704/B Type-I at New Guwahati Colony, Guwahati with his family since allotment of the quarters. The respondent No.5 vide his order dated 2.9.05 cancelled the order of allotment of the applicant's quarter alleging that a survey committee appointed by the administration found that the applicant had sub-latted his quarters to some third party. The applicant submitted representation before the authority 23.9.05 denying the allegation of sub-letting the quarter and he asserted that the himself is residing in the quarters with his family. He also stated that he was not aware of any survey of his quarter and he

for review of the cancellation order. That respondent authority did not pass any order disposing applicant representation but passed an order on 9.5.07 imposing damage rent to the tune of Rs.1,07,135/- on the applicant without issuing any prior notice to the applicant now giving any opportunity of hearing to the applicant, the applicant has drawn salary after recovery of the alleged damage rent in the month of July/. August Rs.2725/- per month. If in this way the alleged damage rent is recovered it will be different for the applicant to maintain the livelihood of his family. Hence this application before this Hon ble Tribunal.

Filed by:

Donit Sorkia.

Advocate, Guwahati

#### **DISTRICT: KAMRUP**

THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH

#### AT GUWAHATI

(An application under Section 19 of the Administrative .Tribunal Act, 1985)

O.A. NO. 229 /2007

Sri Dwijendra Nath Das

.. Applicant

#### -Versus-

The Union of India & Ors.

.....Respondents

#### INDEX

| SL.NO | . ANI | NEXURE PARTICULARS PAG                  | E NOS.   |
|-------|-------|---|----------|
| 1.    |       | Application                             | 1.09.    |
| 2.    |       | Verification                            | .10      |
| 3.    | I     | Order dtd. 2.9.05 cancellation $\sigma$ | 11       |
|       |       | allotment of quarter.                   | •        |
| 4.    | II    | Representation dt.23.9.05 submitte      | id 12    |
|       | •     | by the applicanto.                      |          |
| 5.    | III   | Office order dtd. 9.5.07 imposing       | 113      |
| ,     |       | damage rent.                            | •        |
| б.    | IV    | Copy of pay slip after deduction        | 15       |
| 7.    | ٧     | A copy of Tribunal order directin       | g 16     |
|       |       | dispose off the representation.         |          |
| 8.    | VI    | A copy of the order by the respon       | dent 19. |
|       |       | revoking cancellation order of          |          |
| . •   |       | Quarter No. 117/H                       | ·        |
|       |       |   |          |

Filed by:

Sonit Saikin.

# THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH AT GUWAHATI

0. A. NO. 229 /2007

#### BETWEEN

Sri Dwijendra Nath Das,

S/o Late Harmsham Das.

Resident of Quarter No.704/B Type-I

at New Guwahati Colony.

.. APPLICANT

#### -AND-

- The Union of India, represented by the Secretary Railway Board, Ministry of Railway, New Delhi-110001.
- The General Manager,
   N.F. Railway Maligaon,
   Guwahati-11, Dist. Kamrup, Assam.
- The Chief Area Manager (CAM),
   N.F. Railway, Maligaon,
   Guwahati-11, Dist. Kamrup, Assam.
- The Divisional Personal Officer
   (DPO) N.F. Railway Maligaon,
   Guwahati-11, Dist. Kamrup, Assam.
- 5. The Senior Coaching Depot Officer
  N.F. Railway Maligaon,
  Guwahati-11, Dist. Kamrup, Assam.
  ..RESPONDENTS

Contd. . P/-

#### **DETAILS OF APPLICATION**

# APPLICATION IS MADE:

This instant application is made challenging the following orders:

- i) Order issued vide Memo No. GHY/CDO/GEN/Qrs/C&W dated 2.9.05 by the Senior Coaching Depot Officer, N.F. Railway, Guwahati (Respondent No.5) cancelling the allotment order of Qrs. No.704/B Type -I at N.G.C. in the name of the applicant.
- ii) The office Memo No. E/APO/1/Survey of Qrs/GHY dtd. 9.5.07 issued by the Divisional Personal Officer, N.F. Railway, Guwahati (respondent No.4) imposing damage rent of Rs.1,07,135/- on the applicant.

#### 2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the instant application for which he wants redressal is within the jurisdiction of this Hon'ble Tribunal.

#### 3. <u>LIMITATION</u>:

The applicant further declares that the application is within the limitation period prescribed under Section 21 of the Central Administrative Tribunal Act, 1985.

#### 4. FACTS OF THE CASE:

- 4.i That the applicant is a citizen of India and as such he is entitled to the rights, privileges guaranteed under the Constitution of India.
- as a Technical Gr.I) in the office of the Senior Section Engineer C & W New Guwahati and he is residing in Rail-way Quarter No. 704/B Type-I at NGC since its allotment and handing over of possession to the applicant.
- 4.iii That while the applicant was rendering his services to the respondent authority with all sincerity and devotion to duty the respondent No.5 without any prior notice cancelled the allotment order of the applicant's quarter No. 704/B Type-I vide his letter No. GHY/CDO/GEN/Qrs/C&W dated 2.9.05.

A copy of the above letter is annexed herewith as  $\underline{\text{Annexure} - 1}$ .

4.iv That in the aforesaid cancellation order it has been alleged that during survey by the survey committee it has been found that the applicant instead of residing himself in the quarters he has sublaited the quarters to a private party violating the provision of Rule 3.1 (III) and IS.A of Railway Service (Conduct) Rules 1966 and the applicant was also advised to vacate

the quarters and to hand over the same to the new allottee immediately whose allotment order was to be followed

That the applicant submitted a representation on 23.9.05 before the respondent No.5 praying for reviewing the cancellation of allotment order of his quarter denying the allegation brought against him. The applicant in his representation stated clearly that he has not sub-latted his quarters to any private party but he himself is residing in the quarters. He also stated in his representation that the cancellation order being passed ex-parte without allowing any opportunity of hearing to the applicant it is violative of the principle of natural justice, violative of Article 14 and 21 of the Constitution of India and it is arbitrary and void ab initio.

A copy of the above representation is annexed herewith as <u>Annexure - II.</u>

4.vi That the applicant was under bonafide expectation that the respondent authority will dispose of the representation submitted by the applicant with intimation to him, but, the applicant could know noting about the fatch of his representation, but, he was peacefully residing in his quarters without any interference from any corners. Moreover no any new allottee also came to take over the quarters and in this circumstances the

applicant was under bonafide presumption that the respondent authority was satisfied with the contention made in the representation submitted by the applicant and dropped the matter in controversy.

4.vii That the applicant to his utter surprise after more than one and half years have suddenly received the memo No. E/APO/1/Survey of Qrs/GHY dated 9.5.07 issued by the respondent No.4 alleging the applicant to be in unauthiorised occupation of the quarters and a huge amount of damage rent to the tune of Rs.1,07,135/- has been imposed on the applicant which is to be recovered from the monthly salary bill of the applicant.

A copy of the above memo along with the statement of damage rent is annexed herewith as <u>Annexure - III.</u>

4.viii That the applicant approached and requested the respondent authority not to recover the damage rent as proposed from his salary. But, the respondent authority has already started recovery of the damage rent from his salary. As a result of which relies all after all deduction the applicant wide draw only an amount of Rs.2725/- only of which pay for the month of July/August, 2007.

A copy of the pay slip is annexed herewith as Annexure - IV. That the respondent authority brought similar allegations against some similarly situated employees of the Railway Department. But on their application before this Hon'ble Tribunal, this Hon'ble Tribunal was pleased to direct the respondent authority to dispose the representation submitted by the applicant fixed according to law. And the Hon'ble Tribunal was also pleased to stay the recovery of the damage rent till such disposal.

A copy of the such order is annexed herewith as  $\underline{\text{Annexure }} - \underline{\text{V.}}$ 

That the applicant has come to know that in pursuance of the direction as stated above videbythis Hon'ble Tribunal issue to the respondent authority has already revoked the cancellation order of allotment of quarters inrespect of the concerned employees after giving personal hearing to them.

A copy of such order is annexed herewith as Annexure - VI.

4.xi That the applicant respectfully submits that he being a similarly situated employee is also entitled to similar protection against the impugned order passed by the respondent authority.

#### 5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS

- For that the office order No. GHY/CDO/GEN/Qrs/C&W dated 2.9.05 issued by the respondent No. and the order issued vide memo No. E/APO/1/Survey of Qrs/GHY dated 9.5.07 issued by the respondent No. 4 are violative of the Rules of natural justice and as such both the impugned orders are bad and liable to be quashed.
- 5.ii For that the respondent authority committed wrong in passing the impugned order without issuing any prior notice to the applicant and without allowing him any opportunity of hearing so as to enable him to explain his case and as such the impugned order is bad and liable to be quashed.
- 5.iii For that the applicant was not at all aware about any alleged survey of his quarter by the committee and as such the impugned order of cancellation of applicant's quarter and order of recovery of damage rent passed on the basis of alleged ex-parte survey by the survey committee are bad and liable to be quashed.
- .5.iv for that the impugned orders are violative of Article 14, 21 and 309 of the Constitution of India and as such those are liable to be quashed.
- 5.V For that the respondent authority has committed wrong in passing the impugned orders without making any enquiry to the allegation in presence of the appli-

cant and as such the impugned orders are bad and liable to be quashed.

5.vi For that the applicant had not violation of the provision of Rule 3.1 (III) and 15.A of the Railway Service (Conduct) Rules, 1966 as alleged in the impugned order dated 2.9.05 and as such the impugned order are bad and liable to be quashed.

5.vii For that the applicant will suffer irreparable loss and injury of the impugned orders are not quashed.

5. viii For that in any other view of the matter the impugned orders are bad and liable to be quashed.

#### 6. <u>DETAILS OF REMEDIES EXHAUSTED:</u>

The applicant declares that he has exhausted all the remedies available to him and the representation submitted to the respondent authority was not disposed off.

#### 7. MATTERS NOT PENDING WITH ANY OTHER COURT:

The applicant declares that he has not challenged the impugned orders before any other court/Tribunal.

#### 8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicant pray for the following relief:

- i) To set aside and quash the Office Order GHY/CDD/GMN/CID/C&W dated 2.9.05 quashed by the respondent No.5 (Annexure-I.).
- ii) To set aside and quash the office order issued vide memo No. E/APO/1/Survey of Qrs dtd. 9.5.07 issued by the respondent No. 4 (Annexure III).
- iii) Not to medowany damage rent from the applicant and to refund already recovered from the applicant.

#### 9. INTERIM RELIEF PRAYED FOR:

The applicant prays that pending disposal of this application the impugned order issued vide memo No. E/APO/I/Survey of Qrs/GHY dated 9.5.07 issued by the respondent No.4 imposing recovery of damage rent may kindly be stayed.

#### 10. PARTICULARS OF THE POSTAL ORDER:

Indian Postal Order No. 32 G 041104

Date

23-8-07

Issuing Officer

: Guwahati GPO

Payable at

: Guwahati, GPO

#### 11. LIST OF ENCLOSURES:

An Index showing the particulars of documents is enclosed herewith.

#### VERIFICATION

I, Shri Dwijendra Nath Das, Son of Late Harmston Lager resident of quarter No.704/B Type-I at New Guwahati Railway Colony do hereby solemnly affirm and verify that the statements made in accompanying application in paragraphs 1-4, 6 and 7 are true to my knowledge and rests are my humble submissions before this Hon'ble Tribunal.

day of August, 2007 at Guwahati.

Deviden dra wath Dus

Signature





### N.F.RAILWAY.

Office of the Sr. Coaching Depot Officer, Guwahati, Dt. 02.09./2005

No.GHY/CDO/GEN/Qrs/C&W

To Sri D. N. Das Tech / Gr-fi Under SSE/C&W/NGC. Through ADME/NGC.

Sub-Cancellation of allotment order of Qrs.No.704/B Type-I at NGC.

Ref-Survey Committee's repot endorsed by APO/GHY Vide his letter
No.E/1/ APO/GHY/Survey of Qrs dated 19.08.05

Railway quarters No. 704/B Type-I at NGC was allotted infavour of you for your residential purpose. But during survey by the survey committee it has been found that instead of residing yourself in the quarters you have subletted the quarters to a private party. Thus you have committed a serious misconduct violating the provision of Rule 3.1 (iii) and 15 A of Railway Service (Conduct) Rule 1966.

Honce your allotment of the Quarters No. 704/B Type-I at NGC is being cancelled with immediate effect

You are advised to vacate the quarters and handed over the quarters—to the new allottee immediately. Furth-allotment order of this quarters is to be followed.

Sr. CDO/GHY

#### Copy to :-

- 1. CAM/GHY for kind information
- 2. DGM/G/MLG-For information please.
- 3. APO/GHY -for information and necessary action please.
- 4. ADME/NGC for information and necessary action please.
  - 5. SSE/Works/NGC For information and necessary action
- 6. SSE/Elec/NGC- for information and necessary action.
- 7. SSE/C&W/NGC- for information and necessary action.

Sr. CDO/GHY

Carrilied tales from

12

Dax-2

From:
Dwijendra Nath Das,
Tech/Gr.-H
Under SSE/C&W/NGC.

To Office of the Sr.Coaching Depot Officer.

Dear Sir,

Sub:- Cancellation of allotment order of Qrs. No. 704/B Type-I at NGC

Refi - Your letter No GHY/CDO/GEN/Qrs./C&W dated 02.09.05

I acknowledge your letter under reference and beg to state the following for your information and kind consideration.

That Sir the survey committee's report endorsed by APO/GHV vide his letter No. F/I APO/GHY survey of Qrs. dated 19.08.05 regarding subletting my Qrs to the out sider does not appear to be correct. That Sir, to speak the truth that the boy staying in the Qrs. on the day of inquiry by the survey committee is not the subletter rather he is a friend of my son who often comes to my Qrs and some times stays with my son. On the very day of inquiry by the survey committee my family members had gone to some where for urgent domestic purpose and I was also on my duty leaving the hoy alone in my Qrs. The boy from whom the signature was taken by the survey committee become puzzled at the time of enquring and with fever he signed the paper unknowingly.

That Sir, I solemnly declare that I had never subketted my allotted Qrs. to outsider and should never sublet in future. The Qrs. alloted to me is very essential for me to discharge my duties sincerely from my Rly Qrs. Which is situated nearest to my working place.

Under the circumstances stated above, I therefore fervently pray to you to look into the matter sympathetically and kindly withdraw your cancellation order of the Qrs. mentioned above and allow me to retain the Qrs. up my service period, for the act of your kindness I shall remain ever grateful to you.

Thanking you with regards.

Yours faithfully

Dwidanbarath Des

Dated New Guwahati

Tech/Gr.H Under SSE/C&W/NGC

Certificatore ton

Office of the Divl: Personnel Officer Station Road, Guwahati

#### *MEMORANDUM* <sup>°</sup>

During the survey of quarters by the survey committee constituted by the administration the quarter shown in the attached statement were found subletted and accordingly the allotment order of the quarters were cancelled by the aliptting authority.

Since the quarters have been found subletted and allotment cancelled the same treated as unauthorized occupation. 🕟

Due to unauthorized occupation of the quarters damage rent at the prescribed rate fixed by Railway Board, have been calculated and to be recovered from regular salary bill from May/07 current rate of damage rent along with arrear from the date of survey of the quarter.

This issues with the approval of CAM/GHY.

(G.K.KAKATI) DPO/GHY .==

Dated:

### No-E/APO/1/Survey of Qrs./GHY

Copy forwarded for information and necessary action to:-

- I. CAM/GHY,
- 2. Sr.CDO/GHY,
- 3. DRM (P)/LMG,
- 4. DFM/LMG.
- Staff concerned,
- 64 Ch.OS (P)/Bill/GHY,
- 7. Concerned bill Clerk/E,

DPO/GHY

Certified to be true

| 24.3        |                 | <del></del>   |              |          | in the property of the con-             |          | <del></del> |  |  |
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| - 1         | 01.             | Sri Chankala Basfore,   | CF. Gr.III   | 456      | 1.706 N/Type-I                          | NGC      | 05-08-05    | 36.882 Sem   | 1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.60   |
| i           |                 |   | į            | 1 :      |   | 1        |             |  | 1-12-05 to 30-04-07 @ $Rs.99 Psam = 91275.00$  |
| L           |                 |   | <u> </u>     | <u> </u> | <u> </u>                                |          | <u> </u>    |  | 107135.00  |
|             | )2.             | Sri Sudhi Ram Hira,   | Sr.Tech CF   | 456      | .   125L/Type-II                        | NGC      | 05-08-05    | 58.87 Sqm  | 01-08-05 to 30-11-05 @ Rs.86 Psqm= 25315.00  |
| İ           | ļ               |   |              |          |   |          |             |  | 01-12-05 to 30-04-06 @ Rs.99 Psqm= 145700.00   |
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| (           | )3.             | Sri Pradip Kr.D2s,  | CF. Gr.I     | 456      | 117L/Type-II                            | NGC      | 03-08-05    | 58.87 Sqm  | 01-08-05 to 30-11-05 @ Rs.86 Psqm= 25315.00  |
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| _ , 0       | 14.             | Sri Hamid Ali   | -do-         | 456      | 1171 Type-II                            | NGC      | 03-08-05    | 58.87Sqm   | 01-08-05 to 30-11-05 @ Rs.86 Psqm= 25315.00  |
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| 0           | 5.              | Sri Prakash Bose,   | -do-         | 456      | 603A/Type-I                             | NGC      | 05-08-05    | 36.882Sqm  | 1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00   |
| 7           |                 | - 1   |              | i        |   |          |             |  | -1-12-05-to 30-04-07-@ <u>Rs.99 Psqm= 91275.00</u><br>107135.00  |
| -           | _               | Col Alban Ka Da   | i H Parco    | 127      | 1 6111/2                                | NGC      | 05-08-05    | 126 0025   |  |
| ļo          | 6.              | Sri Abhoy Kr.Das  | ALP/NGC      | 456      | 611J/type-I                             | NGC      | 03-08-03    | 36.882Sqm  |  |
|             | - 1             |   | •            |          |   | į        | i           | ·  | 1-12-05 to 30-04-07 @ <u>Rs.99 Psqm= 91275.00</u><br>107135.00   |
| 0           | <del>-  </del>  | Sri Harpati Deka,   | CF           | 456      | 70SD/type-I                             | NGC      | 05-08-05    | 36.882 Sqm   | 1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00   |
| 10          | <u>'` </u>      | SI: Haipati Deka,   | Cr           | 420      | 703D/type-1                             | NOC      | 03-08-03    | 30.862 Squ   | 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00   |
| -           |                 |   |              |          |   |          | 1           | 1 1  | 107135.00  |
| 0:          | s. i            | Sri Hiten Barua   | S Clerk      | 456      | 117H/type-Il                            | NGC      | 03-08-05    | 58.87 Sqm  | 01-08-05 to 30-11-05 @ Rs.86 Psqm= 25315.00  |
| 1           | j.              | Sir rineir Barda  | J. Cicik     | 450      | i i i i i i i i i i i i i i i i i i i   | 1100     | 03 00 03    | 1 50.07 2 4  | 01-12-05 to 30-04-06 @ Rs.99 Pscm= 145700.00   |
| Ì           |                 | •   |              |          |   |          |             | 1 1  | 171015.00  |
| 09          | <del>5.</del> 1 | Sri Khargeswar Bora,  | CF 1         | 456      | 117G'type-II                            | NGC      | 03-08-05    | 58.87 Sqm  | 01-08-05 to 30-11-05 @ Rs.86 Psqm= 25315.00  |
| 1           |                 |   |              |          |   |          | 1           |  | 01-12-05 to 30-04-06 @ Rs.99 Psam= 145700.00   |
| 1           |                 | •   |              |          | <i>:</i>                                | 1        |             |  | 171015.00  |
| ,10         | ).              | Sri D.N. Das,   | CF/II        | 456      | 704B type-I                             | NGC      | 04-08-05    | 36.882Sqīñ   | 1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00   |
| 1.          | - 1             |   |              |          | , , ,                                   | 1        |             |  | 1-12-05 to 30-04-07 @ Rs.99 Psam= 91275.00   |
|             | -               |   |              |          | • *                                     |          |             |  | 107135 00  |
| 11          | .   :           | Sri Ramesh Hira,  | OS/II        | 456      | 244C/type-III                           | NGC      |             | 65.68 Sqm  | 01-08-05 to 30-11-05 @ Rs.86 Psqm= 28242.00  |
|             | İ               |   |              |          | ••                                      |          | - : :::     |  | 01-12-05 to 30-04-06 @ Rs.99 Psqm= 162558.00   |
|             |                 |   | ļ .          | - 1      |   | :        | 5,25 2,25 % | The State of the S | 190800.00  |
| 12          | . [ 5           | Sri Jogeswar Doloi,   | CF/I         | 456      | 702C/type-I                             | NGC      | 05-08-05    | 36.882Sqm  | 1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00   |
|             |                 |   |              |          | -                                       |          |             |  | 1-12-05 to 30-04-07 @ <u>Rs.99 Psom= 391275.00</u>   |
|             | $\perp$         | ing a strage of the second of |              |          |   |          | र मार्थीर   |  | 107135.00  |
|             |                 |   |              |          | *-                                      |          |             |  | 170 00070  |

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(15) Amr-BIV

| Name: DIJENDRA NATH DAS EMPNO: :04147960 Desgn: :TCH/1 ACCUMUlated LAP:315, LHAP:148 | PAY_ALLOWANCES— Basic Pay * D.P. * D.A. * PP-FP * SCA * Transport/C * NDA * | GU:30013 BU:44456 DE |       | * 1250 13<br>CAL* 100 |
|--|---|----------------------|-------|-----------------------|
| Scale:04500-07000 R/Pav:4405   | NDA   | 75                   | 150 2 |                       |

Scale:04500-07000 R/Pay:4625 Gross Pay Rs.10083 Deductn. Rs.7358 NETPAY Rs.2725.00

Cash Payment

Certified forsetone.



Ang-12

## CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.180 of 2007.

Date of Order: This the 19th Day of July, 2007.

## THE HON'BLE SHRI K. V. SACHIDANANDAN, VICE CHAIRMAN

Shri Harapaty Deka S/o Late Hangsha Ram Deka Resident of Qr. No. 708/D-Type-I At New Guwahati Colony, Guwahati, Kamrup, Assam.

...Applicant

By Advocate Shri A.C.Sarma

Versus -

 Union of India, Represented by the Secretary, Railway Board, Ministry of Railways, New Delhi-110 001.

> The General Manager, N.F.Railway, Maligaon, Guwahati-11.

- 3. CAM/GHY (Chief Area Manager) N.F.Railway, Guwahati.
- 4. DPO/GHY (Divisional Personnell Officer)
  N.F.Railway, Guwahati.
- 5. Senior Coaching Depot Officer/GHY N.F.Railway, Guwahati.

....Respondents

By Advocate Dr J.L.Sarkar, Railway Standing Counsel.

#### ORDER (ORAL)

### SACHIDANANDAN, K.V. (VC)

The applicant is working under the N.F.Railway and according to him he is a resident of Quarter No. 708/D-Type-I at New Guwahati Colony. According to the averment following the prescribed



10

explain his case in person and communicate the same to the applicant forthwith. In the interest of justice this Court further directs that impugned order for recovery will be kept in abeyance till disposal of his appeal.

O.A is disposed of at the admission stage itself. However, there shall be no order as to costs.

SW VICE CHAIRMAN

Central A Centra

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Ratefor

Section (1)

Contained (1)

Targed 


### N.F.RAILWAY

No.GHY/CDO/GEN/Qrs/C&W

Office of the Sr. Coaching Depot Officer. Guwahati, Dt. 14/08/2007

Śri Hiten Baruah Sr. Clerk Under SSE/C&W/IC/NGC.

> Sub- Revocation of Cancellation order of allotment against Qrs.No.117-14 Type-II at Bamunimaidam. New Guwahati.

Ref- This office office order No. GHY/CDO/GEN/Qrs/C&W.Dated 02.09.05

The Cancellation order of Railway quarters No.117-H. Type-II at Bamunimaidam. communicated GHY/CDO/GEN/QRs/C&W dated 02/09/05 is being revoked. The original allotment to order of the QRs in favour of you will be retained.

Copy to: -

1. CAM/GHY for kind information.

2. DGM/G/MLG

3. DPO/GHY for information and necessary action please. 4. ADME/NGC. .

5. SSE/Works/NGC

6. SSE/Elec/NGC

7. SSE/Coaching /IC/GHY

for information and necessary action.

Sr. CDO/GHY